IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 608
IB-1138/ND/2020

IN THE MATTER OF:
M/s. Nike India Pvt. Ltd. ...PETITIONER

Vs.

M/s. Enkay Brand Distribution Pvt. Ltd. ...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 29.09.2022
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Raghav Vig, Mr. Himanshu Deora and Ms. Sejal Tayal, Advocates.

For the Respondent/Corporate Debtor :Mr. Hemant Saini, Advocate and Mr. G.K. Jain, CA

ORDER

IA/4625/2022

Written submissions in the form of application as well as medical certificate and an order of NCLAT dated 15.09.2022 is taken on record which were submitted by the Corporate Debtor. Counsel for the Corporate Debtor has submitted that they preferred an appeal against the NCLAT order dated 15.09.2022 and the said matter is now listed on 10.10.2022 before the Hon'ble Supreme Court of India. As there is no specific interim order from the Hon'ble Supreme Court of India till date, let the order in this matter is **reserved.**

-Sd-

(Rahul Bhatnagar)
Member (T)

-Sd-

(P.S.N Prasad)
Member (J)

(Anjula)